IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CP No.319/2017

Under section 14(1) of CA 2013

In the matter of

S. D. Javeri Holdings Limited PS-17, 2nd Floor Rotunda Stock Exchange Tower Bombay Samachar Marg Mumbai – 400 023.

...Petitioner

Order delivered on 16.10.2017

Coram:

Hon'ble Mr. B.S.V. Prakash Kumar, Member (Judicial) Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner: Mr. Dharmesh J. Shah, Advocate a/w Doller Buddhbhatti, i/b Doller Budhbhatti, Practising Company Secretary

Per: V. Nallasenapathy, Member (Technical)

ORDER

This Applicant company has filed this Company Petition for converting Public Limited Company into Private Limited Company on the ground that the Shareholders in this company are 9 only and there is no involvement of public shareholding in the company, henceforth the Applicant Company sought for approval of its Special Resolution passed by the company for such conversion as prescribed under Rules of NCLT.

2. On perusal of the Application, it appears that Board meeting was held on 9.3.2017, in pursuance thereof, Extra Ordinary General Meeting was held on 30.6.2017 for approval of Resolution for conversion of the applicant Company into

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

CP No. 319/14(1)/2017

Private Limited Company setting out the reasons for conversion of the Company

limited by shares having its Registered Office within the State of Maharashtra.

3. The Applicant Company has attached the list of Creditors drawn up on

10.7.2017 ie. within two months before filing this Company Petition providing the

name and address of the sole Creditor mentioning the amount due, apart from

this, two directors filed an Affidavit declaring that there is no other debt in the

company to their knowledge save and except the names of the creditors and details

given thereof.

4. The Applicant Company advertised the Application in accordance with

Rule 35 of NCLT Rules by serving individual notices upon the Creditors, Central

Government and Registrar of Companies.

5. For there being no objection from any of the Creditors or Members of the

company for conversion of this Public Limited Company into Private Limited

Company and this Bench having not found any of the circumstances of this case

ultra-virus to the provisions of the Act and in violations of the Rules prescribed to

disallow the conversion of this Company, this Application is hereby allowed.

Sd/-

V. NALLASENAPATHY

Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR

Member (Judicial)